PARLIAMENT OF INDIA
LOKSABHA SECRETARIAT

NEW DELHI



PRESS COMMUNIQUE

JOINT COMMITTEE ON THE CONSTITUTION (ONE HUNDRED AND THIRTIETH AMENDMENT) BILL, 2025; THE JAMMU AND KASHMIR REORGANISATION (AMENDMENT) BILL, 2025; AND THE GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL, 2025'

The Joint Committee on The Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; The Jammu and Kashmir Reorganization (Amendment) Bill, 2025; and The Government of Union Territories (Amendment) Bill, 2025, has been constituted *vide* Lok Sabha Bulletin – Part II dated 12th November 2025. Considering the great importance of the proposed Bills, the Committee under the **Chairpersonship of Aparajita Sarangi, M.P.** have decided to invite memoranda containing views/suggestions from the public in general and NGOs/experts/stakeholders and institutions in particular.

2. Those desirous of submitting written memoranda/suggestions to the Committee may send two copies thereof either in English or in Hindi to **ADDITIONAL SECRETARY(DR), LOK SABHA SECRETARIAT,ROOM No.018, PARLIAMENT HOUSE ANNEXE, NEW DELHI-110001,**TEL.No(s) 23035743/ 23034335 and mail the same to **jcca-utbcell@lss.sansad.in** within 15 days from the date of publication of this advertisement. Texts of The Constitution (One Hundred and Thirtieth Amendment) Bill, 2025; The Jammu and Kashmir Reorganization (Amendment) Bill, 2025; and The Government of Union Territories (Amendment) Bill, 2025' are available on the Lok Sabha website(link for English version-https://sansad.in/ls/legislation/bills and link for Hindi version-https://sansad.in/ls/hi/legislation/bills(**Bill Nos. 111, 112 and 113)**)

3. The memoranda/ suggestions submitted to the Committee would form part of the records of the Committee and would be treated as **'confidential'** and enjoy privileges of the Committee.

4. **Those who are desirous of appearing before the Committee, besides submitting memoranda, are requested to specifically indicate so. However, the Committee's decision in this regard shall be final.**

New Delhi;
Dated: 09 January, 2026